QA-11/1/2024-QA-FSSAI 1/23337/2024

File No. QA-11/1/2024-QA-FSSAI भारतीय खाद्य सुरक्षा और मानक प्राधिकरण
Food Safety and Standards Authority of India
(खाद्य सुरक्षा एवं मानक अधिनियम, 2006 केतहतस्थापितएकवैधानिकप्राधिकरण)
(A Statutory Authority established under the Food Safety & Standards Act, 2006)
(गुणवत्ता आश्वासन प्रभाग)/ (Quality Assurance Division)
एफडीए भवन, कोटला रोड, नई दिल्ली-110002
FDA Bhawan, Kotla Road, New Delhi – 110002

Dated: 15 October, 2024

आदेश /Order

विषय:खाद्य सुरक्षा और मानक नियम, 2011 और खाद्य सुरक्षा और मानक प्राधिकरण (प्रयोगशालाओं की मान्यता और अधिसूचना) विनियमन, 2018 के अनुसार एनएबीएल प्रतीक के साथ परीक्षण रिपोर्ट प्रारूप का अनिवार्य उपयोग- के संबंध में ।

Subject: Mandatory use of test report formats as per Food Safety and Standards Rules, 2011 and amendments thereof and Food Safety and Standards (Import) Regulation, 2017 with NABL Symbol-reg.

1. उपर्युक्त विषय के संदर्भ में, खाद्य सुरक्षा और मानक (प्रथम संशोधन) नियम, 2022 को अधिसूचित किया गया है , जिसमें परीक्षण रिपोर्ट प्रारूप, फॉर्म VII A 'खाद्य विश्लेषक की रिपोर्ट' और फॉर्म XI 'विश्लेषण का प्रमाण पत्र' (अपील नमूनों के लिए) प्रकाशित किए गए हैं।

With reference to above subject, the Food Safety and Standards (First Amendment) Rules, 2022 has been notified wherein the test report formats Form VII A 'Report of the Food Analyst' and Form XI 'Certificate of Analysis by the Referral Food Laboratory' (for appeal samples) have been published.

2. इस संबंध में, एफएसएस अधिनियम, 2006 की धारा 43(1) और 43(2) के तहत सभी एफएसएसएआई अधिसूचित खाद्य परीक्षण प्रयोगशालाओं को सूचित और निर्देश दिया जाता है कि वे सभी निगरानी और प्रवर्तन नमूनों की परीक्षण रिपोर्ट जारी करने के लिए खाद्य सुरक्षा और मानक (प्रथम संशोधन) नियमों 2022के तहत दिए गए परीक्षण रिपोर्ट प्रारूपों फॉर्म VII ए और फॉर्म XI का पालन करे।

In this regard, all the FSSAI notified food testing laboratories u/s 43(1) and 43(2) of FSS Act, 2006 are hereby informed and instructed to follow the test report formats given under Food Safety and Standards (First Amendment) Rules, 2022 for issuing test reports for all the surveillance and enforcement samples.

3. आयातित खाद्य उत्पादों के लिए अधिसूचित प्रयोगशाला या रेफरल प्रयोगशाला, जैसा भी मामला हो, खाद्य सुरक्षा और मानक (आयात) विनियमन, 2017 के अनुसार फॉर्म - 2 में प्रयोगशाला विश्लेषण रिपोर्ट प्रदान करेगी।

For imported food products the notified laboratory or referral laboratory, as the case may be, shall provide the laboratory analysis report in **FORM - 2** as per **Food Safety and Standards (Import) Regulation, 2017.**

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4. चूंकि प्रयोगशालाएं आईएसओ/आईईसी 17025:2017 के अनुसार मान्यता प्राप्त हैं, इसलिए उन्हें अपने मान्यता के दायरे में आने वाले परीक्षणों के लिए परीक्षण रिपोर्ट में एनएबीएल 133 ("एनएबीएल प्रतीक के उपयोग की नीति और/या मान्यता का दावा") में निर्दिष्ट दिशानिर्देशों के अनुसार एनएबीएल प्रतीक का उपयोग करना आवश्यक है।

Since, the laboratories are accredited as per ISO/IEC 17025:2017, they are required to use the NABL symbol in accordance with the guidelines specified in NABL 133 ("Policy for Use of NABL Symbol and/or Claim of Accreditation") in the test report for tests that are covered under their scope of accreditation.

Signed by
Dr. Satyen Kumar Panda
Date: 15-10-2024 17:14:12
डॉ सत्येन कुमार पांडा/Dr Satyen Kumar Panda
सलाहकार/Advisor
गुणवत्ता आश्वासन प्रभाग/Quality Assurance Division

Encl: As above

To (Through email):

- 1. All Food Safety Commissioners
- 2. FSSAI notified laboratories

Copy for information to (Through email):

- 1. PS to Chairperson, FSSAI, New Delhi
- 2. PS to CEO, FSSAI, New Delhi
- 3. ED (RCD), FSSAI, New Delhi
- 4. Director (Imports), FSSAI, New Delhi
- 5. CITO FSSAI, New Delhi-for upload on the FSSAI website

"Form VII A

Report of the Food Analyst

[See rule 2.4.2(5) and 2.4.4 (6)]

| Report No | | | |
|---|--|--|--|
| Certified that I (name of the Food Analyst) duly appointed under the provisions of Food Safety and Standards Act, 2006 (34 of 2006), for (name of the local area) received from* a sample of, bearing Code number and Serial Number of Designated Officer of area* on (date of receipt of sample) for analysis. | | | |
| The condition of seals on the container and the outer covering on receipt was as follows: | | | |
| I found the sample to be (category of the sample) falling under Regulation No of of The sample **was in a condition fit for analysis and has been analysed on | | | |
| (give date of starting and completion of analysis) and the result of its analysis is given below/** was not in a condition fit for analysis for the reason given below: | | | |
| Reasons: | | | |
| | | | |
| | | | |
| Analysis report (i) Sample Description | | | |
| (i) Sample Description | | | |
| (ii) Physical Appearance | | | |
| | | | |
| | | | |
| Sl. No. Quality characteristics Nature of Result Prescribed standards as per | | | |
| method of test | | | |
| used a. As per provisions of the Act, and the rules and regulations made | | | |
| thereunder | | | |
| b. As per label declaration for proprietary food | | | |
| proprietary rood | | | |
| 1. | | | |
| 2. | | | |
| 3. | | | |
| 4. | | | |
| 5. | | | |
| 6. | | | |
| | | | |
| Opinion*** | | | |
| Signed this day of 20 | | | |
| (Sd/-) Food Analyst. | | | |
| Address: | | | |
| * Give the details of the senders | | | |
| ** Strike out whichever is not applicable | | | |
| ***When opinion and interpretation are included, document the basis upon which the opinions or interpretations | | | |

(9) After Form X , the following Form shall be inserted, namely:-

"FORM XI

(See rule2.4.6(3))

| | | (See Tale 2.4.0(3)) |
|--|--|--|
| CE | RTIFICATE OF ANALYSI | S BY THE REFERRAL FOOD LABORATORY |
| Certificate No | | |
| with Memorandum N condition of seals | No Dated on the container and | purporting to be a sample/of was received on |
| | | |
| sample) | falling under Regulation 1 s, 2011. The sample was in | found the sample to be |
| Reason: — | | |
| | | |
| Analysis Report: — | | |
| (i) Sample Descriptio | n: — | |
| (ii) Physical Appearan | nce: — | |
| THE RESERVE OF THE RE | | |
| (11) 2 | | |
| | | |
| | | |
| | | |
| Sl.No. Quali | ., | Characteristics Name of the Method of the test used Results |
| | | Prescribed Standards as per:- (a) As per Food Safety and Standards (Food Products and Food |
| | | Additive) Regulations, 2011 |
| | | (b) As per label declaration for proprietary foods |
| | | (c)As per the provisions of the Act and Regulations, for both above |
| 1. | | |
| 2. | | |
| 3. | | |
| 4. | | |
| 5. | | |
| 6. | | |
| Opinion ** | | |
| Place: | | |
| (Signature) | | |
| Date: | | Director Referral Food Laboratory |

(Seal)

^{*} Strike out whichever is not applicable.

** When opinion and interpretation are included, document the basis upon which the opinions/interpretations have been made.

FORM - 2

[See regulation 10(5)]

REPORT OF LABORATORY ANALYSIS

Name of Laboratory Address

Test Certificate No: 2222222 Date: 222222

Report of Laboratory Analysis

| 1. Sample Identification | : Sample No: | |
|---|---|--|
| 2. Ref No | : | |
| 3. Sample received from | : | |
| 4. Sample Particulars | : Brief description of sample material | |
| 5. Volume / Weight | : | |
| 6. Sample received Date and Time | : Time: 2222 on 222222 | |
| 7. Lot / Batch No | : | |
| 8. Date of Manufacture | : 22222 (<i>mmyyyy</i>) | |
| 9. Fee Received | : 2 Yes | |
| 10. Lab Code No | : code assigned by laboratory for its records | |
| A. Physical Examination | | |
| 11. Type of Packaging | : | |
| 12. Condition of Package | : <u> </u> | |
| 13. Physical Appearance of sample | : | |
| 14. Labelling – Details sufficient | : 2 Yes 2 No | |
| 15. If condition of packaging or sample or details provided in the label is not acceptable, provide | | |

B. Laboratory Analysis

| 16. Analys | sis date | of starting |
|------------|----------|-------------|
|------------|----------|-------------|

Analysis date of completion:

Test results

| S No: | Quality Parameters | Specified limit as per FSSR/ as per COA if not mentioned in FSSR | Test Results | Test method |
|-------|--------------------|---|--------------|-------------|
| | | | | |
| | | | | |
| | Safety Parameters | | | |
| | | | | |

C. Conclusion:

 $\ensuremath{\mathbb{Z}}$ The sample conforms to the specifications laid down for all the parameters in the Act and the rules and regulations made thereunder.

The sample does not conform to the specifications laid down in the Act and the rules and regulations made thereunder for the parameters.

| Place | Signature |
|-------|-----------|
| Data | |
| Date | |

Name and Seal and Designation